Linking crime records with Aadhaar Project

1157. SHRI A. ELAVARASAN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry has decided to link its crime records with the Aadhaar Unique Indentity Project and the Ministry's Rs. 2000 crore crime and criminal tracking system will have a provision for linking up with UID or Aadhaar number;

(b) if so, the details thereof;

(c) whether linking crime records with UID will make the data base easier to handle and more acceptable;

(d) if so, the details thereof;

(e) whether the development indicates a U-turn in the Ministry's approach to the massive project to provide unique photo identity cards to all Indian residents and the acceptability grows further; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) Yes, Sir.

(b) There is a provision for capturing the Aadhaar number of the complainant/ accused/witness/resident while capturing the personal details in the Crime and Criminal Tracking Network System (CCTNS) applications.

(c) Yes, Sir.

(d) Linking the crime records with the National Population Register (NPR) and Aadhaar would make the database more effective.

(e) to (f) No, Sir. There is no U-turn in the Ministry's approach. The creation of the National Population Register (NPR) is progressing as envisaged. In the course of enrolment, if a person indicates he/she is already enrolled for Aadhaar, the biometrics data is not captured by NPR; instead, the Aadhaar number/enrolment number is recorded in NPR and the biometric data is sourced from the Unique Identification Authority of India (UIDAI). The Government is also actively considering the issuance of Resident Identity (smart) Cards to all usual residents who are of age 18 years and above. Financial proposals for this scheme has been appraised by the Expenditure Finance Committee and recommended. The Aadhaar number well be printed on the Resident Identity Card.

The NPR database as well as Resident Identity Cards will be extensively used by the CCTNS.

Trafficking of women and children

†1158. SHRI RASHEED MASOOD : Will the Minister of HOME AFFAIRS be pleased to state:

(a)   whether Government has prepared any policy to check the trafficking of women and children;

(b)   if so, the details thereof;

(c)   the number of cases of trafficking of women and children reported in the country during the past two years; and

(d)   the action taken so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) and (b) 'Police' and 'Public Order' being State subjects, the primary responsibility for preventing and combating the crime of human trafficking lies with the State Governments. However, Government of India has adopted a multi-pronged approach to combat human trafficking including commercial sexual exploitation setting up of Anti Trafficking Nodal Cell in Ministry of Home Affairs; launching of Certificate Course on Anti Human Trafficking by Indira Gandhi National Open University (IGNOU) in partnership with MHA and implementing a comprehensive scheme for strengthening law enforcement response by establishing integrated Anti Human Trafficking Units and Training of Trainers. In this regard, Ministry of Home Affairs has released funds to the tune of Rs. 8.72 crores and Rs. 8.338 crores in the year 2010-11 and 2011-12 respectively for establishment of 225 AHTUs.

Ministry of Women and Child Development also runs shelter based homes, such as Short Stay-Homes, Swadhar Homes for women in difficult circumstances including trafficked victims.

(c) and (d)   As per inputs provided by National Crime Records Bureau (NCRB), the total number of cases registered under different provisions of law which come under the generic description of Human Trafficking during the period 2009, 2010 and 2011 were 2848, 3422 and 3517 respectively. State/UT-wise details are given in Statement (*See* below). Action is taken as per provisions of law.

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† Original notice of the question was received in Hindi.